

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 1459 of 2010

[Arising out of Order-in-Appeal No. 57/ST/Apl/CHD-II/2010 dated 17.05.2010
passed by the Commissioner (Appeals) Central Excise, Chandigarh]

M/s Indo Global

Plot No. 3, GF Block B-2, VIP Roa,
Zirakpur, Punjab

.....Appellant

VERSUS

Commissioner of C E & S T, Chandigarh I

Plot No.19, CR Building, Sector 17C, Chandigarh

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Ms. Shivani, Authorized Representative

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60110/2023

DATE OF HEARING: 25.04.2023
DATE OF DECISION: 25.04.2023

PER S. S. GARG

None appeared on behalf of the appellant nor there is any request for adjournment. On the last date of hearing i.e. 06.03.2023, none appeared for the appellant and the matter was listed for today for final disposal. Notice was also sent to the appellant; but despite that, none appeared for the appellant. It appears that the appellant is not interested for pursuing the matter. We dismiss the appeal for

non-prosecution with the liberty to the appellant to move an application for restoration of appeal after giving sufficient reasons.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

RA_Saifi